

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1309/2003

New Delhi, this the 9th day of March, 2004

Hon'ble Sh. Shanker Raju, Member (J)
Hon'ble Sh. S.A.Singh, Member (A)

Rajender Datt Vashishta
Draughtsman
PWD ED-XII (NCTD)
LNJP Hospital
New Delhi - 110 002.

...Applicant
(By Advocate Sh. T.V.George)

V E R S U S

1. Union of India through
Secretary, Deptt. of Personnel & Training
Ministry of Personnel Training & Public Grievances
North Block, New Delhi - 110 001.
2. Director General of Works
Directorate General of Works
CPWD, Nirman Bhawan
New Delhi.
3. The Secretary
Ministry of Urban Development
and Poverty Alleviation
Nirman Bhawan, New Delhi - 1.
4. Additional Director (Training)
CPWD, Nirman Bhawan, New Delhi - 1.

...Respondents
(By Advocate Sh. Neeraj Goyal
for Sh. Adish C. Aggarwala)

O R D E R (ORAL)

Shri Shanker Raju,

Request of the applicant for making amendment is rejected at the outset as the reliefs sought by the applicant were to disclose the marks and also production of records. Today records produced before us shows that the applicant has failed to achieve the minimum criteria i.e. 35 %. It is in this conspectus reliefs prayed by the applicant has been redressed as the records have been produced and marks are disclosed. In so far as further action or challenge to the procedure or the criteria adopted by the respondents, we do

not find that the same comes within the scope of amendment. This would amount to material alteration in the OA which cannot be permitted in view of Order 6 Rule 17 of CPC.

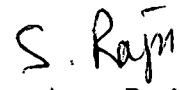
2. In this view of the matter, request of the applicant for amendment is rejected. However, he is at liberty to challenge the action of the respondents in a separate proceedings in accordance with law.

3. OA is dismissed as above.



(S.A. Singh)
Member (A)

/vikas/



(Shanker Raju)
Member (J)